

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.605**  
**IB-777/ND/2022**

**IN THE MATTER OF:**

**M/s. Chants Events and Promotions Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Color Palette Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 15.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Adv P K Sachdeva**

**For the Respondent/Corporate Debtor :**

**ORDER**

Heard Mr. P.K. Sachdeva, Ld. Advocate appearing for the Petitioner. Ld. Counsel for the Corporate Debtor is present and submitted that the Corporate Debtor has paid more than 50% amount due to the Petitioner and therefore, seeks some more time to make the full payment to the Corporate Debtor and settle the matter. In case the settlement fails, the matter will be heard on merits on the next date of hearing and no further adjournment will be granted. Post the matter after two weeks. List the matter on **12.04.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**